

ACT No. IV. OF 1853.

*Passed by the Governor General of India in Council, on
the 11th March, 1853.*

*An Act for the abolition of the Government monopoly of Tobacco in the
Provinces of Coimbatore, Malabar and Canara.*

WHEREAS it has been deemed expedient, that the monopoly of Tobacco in the Provinces of Coimbatore, Malabar and Canara, shall be abolished, and the Regulations VII. and VIII. of 1811, and such parts of the Code of Regulations V. of 1831, of the Madras Code, as relate to the said monopoly, are hereby rescinded.